IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

MONDAY, THE TENTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 283 OF 2025

Writ Appeal under clause 15 of the Letters preferred against the order dated 17/02/2025 in W P No 14258 of 2022 and on the file of the High Court.

Between:

Smt. Konuganti Raghavarani, W/o Shiva Prasad Raju, aged about 44 years, Occ: Agriculture, R/o H.No.20-115, Isalamapur, Miryalaguda Town, Nalgonda District.

...APPELLANT

AND

1. Smt. Konuganti Anasuya, W/o Late Vedagirir Raju, Aged about 84 years, R/o H.No.20-115, Islamapur of Miryalaguda Town, Nalgonda District.
2. The State of Telangana, Rep. by its Principal Secretary, Revenue and Social Welfare Department
3. The District and District Magistrate, Nalgonda.
4. The Revenue Divisional Officer, And Tribunal Magistrate for Maintenance and Welfare of Senior Citizens and Parents, Miryalaguda Town, Nalgonda District
5. The Sub-Divisional Police Officer, Miryalaguda Town, Nalgonda District
6. The Station House Officer, Miryalaguda Town Police Station, Nalgonda District.
7. Shiva Prasad Raju, S/o Late Vedagiri Raju, Aged about 54 years, Occ. Agriculture, Rio H.No.20-115, Islamapur, Miryalaguda Town, Nalgonda District.
8. K. Hanumantha Raju, S/o Late Vedagiri Raju, Aged about 66 years, R/o H.No.5-9-1101, Sadhu Bai Lane, Gunfoundry, Hyderabad.
9. K. Rama Krishna Raju, S/o Late Vedagiri Raju, aged about 50 years, Rio H.No.20-114, Islamapur, Miryalaguda Town, Nalgonda District.

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Proceedings vide A/3727/2020, dated 20.07.2021 issued by the 4th respondent and consequently to suspend the operation of the proceedings pursuant to the Orders dated 10.09.2021 in Proc.No.C1/6077/2021 which is passed by the 3rd respondent pending disposal of the writ appeal.

Counsel for the Appellant: SRI RAPOLU BHASKAR

Counsel for the Respondent No.1: SRI V. MURALI MANOHAR

Counsel for the Respondent No.2: SRI ANANTHULA RAVINDER, GP FOR SOCIAL WELFARE

Counsel for the Respondent No.3 & 4: SRI MURALIDHAR REDDY KATRAM, GP FOR REVENUE

Counsel for the Respondent No.5 & 6: SRI MAHESH RAJE, GP FOR HOME

The Court delivered the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.283 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri Rapolu Bhaskar, learned counsel for the appellant; Sri V. Murali Manohar, learned counsel for respondent No.1; Sri Ananthula Ravinder, learned Government Pleader for Social Welfare Department, for respondent No.2; Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue Department, for respondent Nos.3 and 4 and Sri Mahesh Raje, learned Government Pleader for Home Department, for respondent Nos.5 and 6.

2. Learned counsel for the appellant seeks to withdraw the appeal with liberty to file review before the learned Single Judge against the impugned order dated 17.02.2025.

3. The other side has no objection.

4. Accordingly, this Writ Petition is **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-K.SAILESHI
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI RAPOLU BHASKAR, Advocate [OPUC]
2. One CC to SRI V. MURALI MANOHAR, Advocate [OPUC]
3. Two CCs to GP FOR HOME, High Court for the State of Telangana. [OUT]
4. Two CCs to GP FOR REVENUE, High Court for the State of Telangana. [OUT]
5. Two CCs to GP FOR SOCIAL WELFARE, High Court for the State of Telangana. [OUT]
6. Two CD Copies

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HIGH COURT

DATED:10/03/2025



JUDGMENT

WA.No.283 of 2025

DISMISSING THE WRIT APPEAL
AS WITHDRAWN
WITHOUT COSTS

(11)
01/04/25